

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

1. C.P. (IB)/1251(MB)2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.07.2023**

Name of the Party: Mr. Kashyap Deorah
Vs.
AYG Realty Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Yashodhan Divekara/w Mr. Rohan Kanande, Ld. Counsel for the Financial Creditor present. Mr. Aniruth G. Purusothmanan, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor submits that debt amount has been fully paid by the Corporate Debtor to the Financial Creditor and both the parties have filed consent terms before this Bench. Accordingly, C.P. (IB)/1251(MB)2020 is **dismissed** as settled and consequently, the Corporate Debtor is taken out of the CIRP.

Sd/-

PRABHAT KUMAR
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)